

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.857/2001
M.A.No.726/2001

New Delhi, this the 17th day of October, 2001

1. Nand Kishore Sharma
s/o Shri Shyam Lal
r/o B-1576, Shastri Nagar
Sarai Rohilla
Delhi - 110 052.
2. Satish Kumar Badhan
s/o Shri Gulzari Lal Badhan
r/o G-114, Nanak Pura
Opp. South Campus Main Gate
New Delhi - 110 021.
3. Vijay Patil
s/o Shri Bhagwat Rao
r/o C-238, Minto Road Complex
New Delhi - 110 002.
4. Bijender Kumar
s/o Shri Phool Singh
r/o A-8, New Usmanpur
Gali No.1, 1st Pusta
Seelampur
Delhi - 110 053.
5. Kuldeep Singh
s/o Shri Ran Singh
r/o H.No.618, Jat Mohalla
Bhagton Wali Gali
Nangloi
Delhi - 110 041.
6. Makkan Singh Negi
s/o Shri Gian Singh
144-D, Pocket-B
Sector-17, BHEL Colony
Noida.
7. Rajeshwar Paswan
s/o Shri Inder Dev Paswan
r/o K-481, Mangol Puri
Delhi - 110 085.
8. Pawan Kumar Sharma
s/o Late Shri S.N.Sharma
r/o D-22, Pandav Nagar
Opp. Mother Dairy
Delhi - 110 092.
9. Shiv Singh
s/o Shri Daulat Singh
r/o 1553, Gulabi Bagh
Delhi - 110 007.
10. Dalip Singh
Shri Nanak Singh
r/o C-31, Gali No.11

Pragati Vihar
Gamsi Extn.
Delhi - 110 053.

11. Satish Baloni
s/o Shri Shekhar Baloni
r/o RZ 17A/1, Kailash Puri
Palam Colony
New Delhi.

12. Sanjay Kalra
s/o Shri D.R.Kalra
r/o 723, Jeel Khurana
Gandhi Nagar
Delhi - 110 031. ... Applicants

(By Advocate: Shri Harvir Singh)

Vs.

1. Union of India through
The Secretary
Ministry of Information and Broadcasting
Shastri Bhawan
New Delhi.

2. Director General
Doordarshan
Mandi House
New Delhi.

3. Director
Doordarshan Kendra
Parliament Street
New Delhi. .. Respondents

(By Advocate: Shri A.K.Bhardwaj)

O R D E R(Oral)

By Shanker Raju, Member (J):

The claim of the applicants, who had been working as Floor Assistants, is that having approached this Court earlier in OA No.1346/99, the directions have been issued on 20.10.2000 to the respondents to consider the claim of the applicants for regularisation and to pass a detailed and reasoned order. The respondents further in compliance passed an order on 19/20.2.2001 rejected the claim of the applicants by a bald statement stating that the applicants had not completed the required period and in one of the cases of Shri Sarat Singh, it is stated that the records are not available. In this view of

the matter, the learned counsel for the applicants states that the order passed by the respondents is neither detailed nor reasoned and the reasons to deny the claim of the applicants to which they are entitled in accordance with the rules and instructions on the subject and without consideration of these rules and instructions, their rights have been adversely effected.

2. Strongly, rebutting the contentions of the applicants, the learned counsel for the respondents states that directions of this Court have been complied by the respondents and states that the order passed by the respondents is a reasoned and detailed one.

3. I have carefully considered the rival contentions of both the parties. At the time of the decision passed in OA 1346/99 supra which has been decided as per the provisions of Rule 15 of the CAT (Procedure) Rules, 1987, this Court was not apprised of modified Scheme of the Government issued on 17.3.1994, however, without going into the merits of the case as prima-facie it is found that the order passed by the respondents are not as per the directions of this Court contained in order dated 20.10.2000, the respondents have neither recorded reasons nor passed a detailed and speaking order. The reasons recorded are vague and lacking material particulars.

4. In this view of the matter, the present OA is disposed of at the admission stage by setting aside the memorandum dated 19/20-2-2001 with a direction to the respondents to pass a fresh detailed and reasoned order reconsidering the claim of the applicants for their regularisation in accordance with the rules and instructions on the subject within a period of three months from the date of receipt of a copy of this order. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

RAO/